

DIVISION BENCH

ITEM NO.106

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA NO.32/2024 IN CP (IB) NO.72/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 22nd April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S ASSETS CARE & RECONSTRUCTION ENTERPRISE LIMITED V/S M/S EAST WEST PRODUCTS LTD.
UNDER SECTION	7 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

NONE : *For the Financial Creditor*
Sh. Anurup Dutta, Proxy for : *For the Corporate Debtor*
Sh. Tanmay Saurabh Chatterjee, Adv.

ORDER

- 1.** None present for the Financial Creditor today. However, Ld. Proxy Counsel, Sh. Anurup Dutta is present on behalf of the Corporate Debtor, who states that the settlement talks are underway.
- 2.** Since, there is no representation today on behalf of the Financial Creditor to confirm or otherwise about the settlement being proposed by the Corporate Debtor, therefore in the interest of justice, the matter is adjourned for further hearing on 29th May, 2024.

**-Sd-
(Ashish Verma)
Member (Technical)**

**-Sd-
(Praveen Gupta)
Member (Judicial)**

22nd April, 2024

*Kavya Prakash Srivastava
(Stenographer)*